

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No. 609
CAA/81/2023

IN THE MATTER OF:

**M/s. SKB Tradex Pvt. Ltd.
with M/s. R R Agro Foods Pvt. Ltd.**

...APPLICANT

Section

U/s 230-232 (2nd Motion)

**Order delivered on 18.04.2024
Hybrid Hearing (PHYSICAL & VC)**

Coram:

**SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)**

PRESENT:

For the Petitioner/Applicant	:PCS Sweeny Gulati.
For the RD	:Adv. Jyoti Khurana.
For the OL	:
For the IT Department	:

ORDER

Authorized Representative of Petitioner is present. Proxy counsel on behalf of the RD is present and submitted that they have filed their objections however, the same is not reflected on e-portal. Ld. Counsel for the RD may approach the Registry and cure the defects, so that the same is reflected on the e-portal. None appeared on behalf of the OL, however their report is reflected on the e-portal. None appeared on behalf of the IT Department, however the Petitioner has filed the copy of the report of the IT Department. Ld. Counsel for Petitioner undertakes to provide their stand on the report of the IT Department. List the matter on **16.05.2024**.

**Sd/-
(Rahul Bhatnagar)
Member (T)**

**Sd/-
(Mahendra Khandelwal)
Member (J)**